

Reliance General Insurance Company Ltd.**Add-On/ Clause Wording under Standard Fire and Special Perils Policy****Waiver of Under-Insurance:**

If, in the event of loss or damage, it is found that the sum insured is less than the amount required to be insured, then the amount recoverable by the insured under this section shall be reduced in such proportion as the sum insured bears to the amount required to be insured. Provided, however, if the said sum insured in respect of such item(s) of the schedule shall not be less than 85% of the value of the item(s) thereat, this condition shall be of no purpose and effect.

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